

Notification

8/4/2024-LA

The Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024 (Ordinance No. 4 of 2024), which has been promulgated by the Governor of Goa on 15-03-2024 is hereby published for the general information of the public.

D. S. Raut Dessai, Joint Secretary (Law).

Porvorim, 15th March, 2024.

The Goa Clinical Establishments
(Registration and Regulation) (Amendment)
Ordinance, 2024

(Ordinance No. 4 of 2024)

*Promulgated by the Governor of Goa in the
Seventy-fifth Year of the Republic of India.*

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fifth Year of the Republic of India, promulgate "The Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024 (Ordinance No. 4 of 2024)".

An Ordinance to amend the Goa Clinical Establishments (Registration and Regulation) Act, 2019 (Goa Act 19 of 2019).

Whereas, the Legislative Assembly of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

2. *Insertion of new section 20A.*— After section 20 of the Goa Clinical Establishments (Registration and Regulation) Act, 2019 (Goa Act 19 of 2019) (hereinafter referred to as the "principal Act"), the following section shall be inserted, namely:—

"20A. *Extension of time limit for provisional registration.*— (1) Notwithstanding anything contained in this Act or any other law for the time being in force, the provisional registration granted under this Act in the past which have lapsed or which are subsisting shall stand revived or extended and shall be deemed to be valid for a period of one year from the date of coming into force of this section.

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the clinical establishments who have not obtained provisional or permanent registration under this Act shall be entitled to apply and obtain permanent registration under this Act within one year from the date of coming into force of this section".

3. *Amendment of section 47.*— In section 47 of the principal Act, sub-section (3) shall be omitted.

Raj Bhavan,
Dona Paula, Goa. *P. S. SREEDHARAN PILLAI*,
Date: 15-03-2024. Governor of Goa.

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